

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 148 OF 2017 &  
IA NOS. 379 & 764 OF 2017**

**Dated: 21<sup>st</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Suryalakshmi Cotton Mills Ltd. ... Appellant(s)  
Vs.  
Bureau of Energy Efficiency & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhay S. Undal

Counsel for the Respondent(s) : Mr. Vikas Goel for R-1

**ORDER**

Delay in filing objections by Respondent No.1 is condoned and the same is taken on record. I.A. No. 764 of 2017 is disposed of.

Learned counsel for the appellant seeks two weeks time to respond to the objections raised by Respondent No.1. He may file the same on or before 09.10.2017 after serving copy on the other side.

List the matter on **25.10.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/vt*